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Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2093/2002

this the day of 8th November, 2002

Hon'ble Sh.Shanker Raju, Member(J)

Shri Vijay Chopra,
Booking Clerk,
Railway Station, Delhi ...Applicant.
(By Advocate: Shri T.C.Aggarwal for
Shri B.S.Mainee)

Versus

Union of India
1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Sr.Station Manager,
Northern Railway,
Railway Station,
Delhi. ...Respondents
(By Advocate:Shri D.S.Jagotra)

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju, Member(J)

As the prayer in this OA for revocation of suspension on account of acquittal of applicant by the Court of Metropolitan Magistrate passed on 2.7.2001, his case has already been redressed by the respondents by revoking his suspension of 17.9.2002. The OA has become infructuous. Regarding the treatment of the period of suspension, the respondents have decided to initiate departmental proceedings, If the applicant is still aggrieved he shall be at liberty to assail his grievance in an appropriate fresh proceedings, in accordance with law, if so advised. No costs.

S. Raju
(Shanker Raju)
Member (J)

/kd/